

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1158

ANSWERED ON:24.10.2008

NATIONAL JUDICIAL COMMISSION

Jagannath Dr. M.;Reddy Shri Mekapati Rajamohan;Thakur Shri Anurag Singh;Yerrannaidu Shri Kinjarapu

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to constitute National Judicial Commission and introduce a National Level examination system to appoint judges on the lines of the Civil Services.

(b) If so, the details thereof; and

(c) the time by which the decision is likely to be taken in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ)

(a), (b) & (c) A statement is enclosed.

Statement referred to in reply to parts (a), (b), & (c) of the Lok Sabha Unstarred Question No. 1158 for answer on 24.10.2008

The First National Judicial Pay Commission recommended constituting an All India Judicial Service in the cadre of District Judges as per the provisions of Article 312 (3) of the Constitution, They also proposed broad outlines for consideration of the Government for constituting the All India Judicial Service, which provided inter alia, that the selection for direct recruitment should be by National Judicial Commission/UPSC and promotees by the respective High Courts.

2. The views and comments of the State Government and the High Courts have been sought on the proposal.